

CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR

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ORDERS OF THE BENCH

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**Date of Order: 11.03.2013**

CP No. 75/2012 (OA No. 181/2009)

Petitioner is present in person.  
Mr. R.S. Meena, C.L.A., DRM's office, Kota, is present in person.

The advocates are abstaining from the work today.

We have gone through the material placed on record. From bare perusal of the records, it reveals that in compliance of the order dated 10<sup>th</sup> January, 2012 passed by this Tribunal in OA No. 181/2009, the respondents have passed order dated 10.01.2013 and order dated 22.01.2013 (Annexure CPR/1).

In view of the compliance report, we are of the view that the respondents have fully complied with the order of the Tribunal dated 10<sup>th</sup> January, 2012 as the respondents have cancelled the charge-memo dated 26.09.2000, punishment order dated 21.02.2001 and appellate order dated 15.01.2003 vide order dated 10.01.2013 (supra). Further, vide order dated 22.01.2013 (supra), it appears that the respondents have prepared the 'statement of pay and allowances drawn & due as a result of fixation of pay on regular promotion & increment of the applicant', and the same has been forwarded for verification.

Consequently, the present Contempt Petition stands dismissed with no order as to costs. Notices issued earlier to the respondents are discharged.

*Anil Kumar*  
(ANIL KUMAR)  
MEMBER (A)

Kumawat

*K.S. Rathore*  
(JUSTICE K.S. RATHORE)  
MEMBER (J)